

# Bare Acts & Rules

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### HARYANA GOVT. GAZ. (EXTRA.), APR. 3, 2013

(CHTR: 13: 1935 SAKA) > Authorised English Translation] HARYANA GOVERNMENT 行时 對 法 對於 Notification ATTR SEE \$ The 3rd April, 2013 No. S.O. 41/C.A. 2/1974/S. 357-A/2013.—In exercise of the powers conferred by section 357-A of the Code of Criminal Procedure. 1973 (Act 2 of 1974), the Governor of Haryana in co-ordination with the Central Government hereby frames the following scheme for providing funds for the purpose of compensation to the victim or his/her dependents who have suffered loss or injury as a result of the crime and who require rehabilitation, namely This scheme shall be called the Haryana Victim Compensation Short title. Scheme, 2013. with After to with for any place who will also Definitions. 23 In this scheme, unless the context otherwise requires, - Angelier MAIN, \$4 SANSTAN LEAD "Act" means the Code of Criminal Procedure, 1973 (2 of 1974); Che application of the control of the (b) "crime" means illegal act of omission or commission or an offence committed against the human body of the victim: "dependents" means wife/husband, father mother, unmarried daughter, minor children and includes other legal heir of the victim who, on providing sufficient proof, is found fully dependent on the victim by the District Legal Services Authority; "family" means parents, children and includes all blood relations living in the same household; "Schedule" means Schedule appended to this scheme; "State" means the State of Haryana, 1207 by 4 155 3. There shall be constituted a fund namely Victim Compensation Fund.

Victim Compensation Fund.

- - The Victim Compensation Fund shall consist of,-
- (a) budgefary allocation for which necessary provision shall be made in the annual budget by the State;

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- the Act and ordered to be deposited by the courts in the Fund.
- amount of compensation recovered from the wrongdoor/
- d): donations/contributions from international National المحمد المعرفة المحمد المعرفة المحمد المحمد
- The Administration of Justice Department shall be Nodal country Department for regulating, administering and monitoring this that the dischement of the product of the prod
- The State Legal Services Authority shall be accountable for its functions under the scheme and for furnishing periodical returns to research of the sums distributed to them by the State Government through the Nodal Department.
- (5) The Fund shall be operated by the Member Secretary, State 3

  Legal Services Authority.
- a recommendation is made by the Court under subsections (2) and (3) of section 357-A of the Act or the
  offender is not traced or identified, but the victim
  may also apply grant of compensation under subof section 357-A of the Act;
- (b) the victim claimant report the crime to the officer- incharge of the police station or any senior police officer or
  Executive Magistrate or Judicial Magistrate of the area
  within 48 hours of the occurrence

Provided that the District Legal Service Authority, p.
if satisfied, for the reasons to be recorded in writing,
may condone the delay in reporting; xii. (4)

the offender is traced or identified, and where trial has taken place, the victim/claimant has cooperated with the police and prosecution during the investigation and trial of the case.

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the family should not exceed Rs. 4.5 Lac which is the family should not exceed Rs. 4.5 Lac

(e) The Crime on account of which the compensation which to be paid under this otherne should have been occurred within the jurisdiction of Haryana State.

(2) The employees of Central/State Government. Boards.
Corporations and Public Undertakings and income tax payees shall not be eligible under this scheme.

Procedure for grant of compensation.

sub-section (2) of section 357-A of the Act of an application is made by any victim or his dependent under sub-section (4) of section 357-A of the Act of the Act of the District Legal Service Authority, the District Legal Service Authority shall examine the case and verify the contents of the claim with regard to the loss or injury caused to victim and arising out of the reported criminal activity and may call for any other relevant information necessary in order to determine genuineness of the claim. After verifying the claim and by conducting due enquiry, the District Legal Service Authority shall award compensation within two months, in accordance with provisions of this scheme.

condition that if the trial court while passing judgement at later date, orders the accused persons to pay any amount by way of compensation under sub-section (3) of section 357 of the Act, the victim claimant shall remit an amount equal to the amount of compensation or the amount ordered to be paid under the said sub-section (3) of section 357 of the Act, whichever is less. An undertaking to this offect shall be given by the victim-claimant before the disbursal of the compensation amount.

of compensation to be awarded to the victim or his dependents on the basis of loss caused to the victim, medical expenses to be incurred on treatment, minimum sustenance amount required for rehabilitation including such incidental charges as funeral expenses etc. The compensation may vary from case to case depending on fact of each case.

(4) The quantum of compensation to be awarded to the victim or his dependents shall be as per Schedule I.

and first receive box. Loriumph to Locate a top-off and only of the compensation decided under the scheme shall be disbursed to the victim or his dependents, as the case may be, from the Fund. While making payment of amount of compensation, the District Legal Services Authority shall ensure that all the provisions of this scheme are strictly complied with.

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Compensation received by the victim from the State in relation to the crime in question, namely, insurance, ex-gratia and/ or payment received under any other Act or Rajiv Gandhi Pariwar Bima Yojna' or any other State-run scheme, shall be considered as part of the compensation amount under this scheme. The victim/ claimant who has received compensation amount from collateral sources mentioned above shall be deemed to be compensated under this scheme and shall not be entitled to separate compensation under this scheme. If the eligible compensation amount exceeds the payments received by the victim from collateral sources mentioned above, the balance amount shall be paid out of Fund.

The cases covered under Motor Vehicle Act, 1988 (59 of 1988) wherein compensation is to be awarded by the Motor Accident Claims Tribunal, shall not be covered under the Scheme of such as

(8) The District Legal Services Authority, to alleviate the suffering of the victim, may order for immediate first aid facility or medical benefits to be made available free of cost on the certificate of the police officer not below the rank of the officer-in-charge of the police station or Magistrate of the area concerned, or any other interim relief, as it may deem fit.

Copy of the order of compensation passed under this Scheme shall Order to be be mandatorily placed on record of the trial Court to enable the court to pass order placed on of compensation under sub-section (3) of section 357 of the Act.

The District Legal Services Authority, if deem it proper, may institute Recovery of proceedings before the competent court of law for recovery of the compensation compensation granted to the victim or his/her dependent(s) from the person responsible for causing loss or injury as a result of the crime committed by him.

victim from wrondoer/

No claim made by the victim or his dependents under sub-section (4) Limitation. of section 357-A of the Act shall be entertained after a period of six months of the crime:

IN LEGGS INC CHARGE Provided that the District Legal Authority, if satisfied; for the reasons to be recorded in writing, may condone the delay in filing the claim.

The julioring expenses shall be parable in addition to evaponers to Any victim aggrieved of the denial of compensation by the District Appeal. Legal Service Authority may file an appeal before the State Legal Service Authority within a period of ninety days:
within a period of ninety days:

(ii)

Provided that the State Legal Service Authority, if satisfied, for the reasons to be recorded in writing, may condone the delay in filling the appeal.

> SAMIR MA TITLE Additional Chief Secretary to BILL (TALL HOPPING Barring N. British

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c. Age above 60 years. ₹ 50,000/2

3. Loss of any limb a. Age 40 years of below ₹ f:00 lac or part of body.

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b. Age above 40 years

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Trafficking, Kidnapping medica A lago I formati and that the bound and Molestation etc. in velocity and molestation etc. in velocity and molestation etc. in velocity and molestation etc.

The following expenses shall be payable in addition to compensation outlined above: It do not be seen that the desired and the

(i) Funeral expenses Service 1.000/1 \$2,000/1 (ii) Funeral expenses

(ii) Medical Expenses-Actual expenses incurred before death or on baccount risking

of injury supported by bills/vouchers but not exceeding \$15,000/-

seasons to be recorded in witting, may condone the outay in right the appearance in

SAMIR MATHUR,
Additional Chief Secretary to
Government, Haryana,
Home Department.

50980-L.R.-H.G.P., Chd.